

**Drinking Water**

6780. SHRI PRATAP BHANU SHARMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the latest data received from the State Government show that as on 1st April, 1980 there were 2.31 lakh villages in the country which needed drinking water facility on priority basis ;

(b) if so, how Government of India proposed to take up this job on task force basis in next three years ;

(c) whether we are having adequate number of drilling rigs to meet this challenging job ; and

(d) if so, the details thereof and state-wise allocation of new drilling rigs ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):  
(a) Yes, Sir.

(b) Supply of drinking water to problem villages has been included in the new 20-Point programme. During the Sixth Plan, the effort will be to cover all the identified problem villages with at least one source of safe potable water available throughout the year. The Sixth Plan has provided an outlay of Rs. 2007.11 crores for this purpose of which Rs. 1407.11 crores are in the State Sector (Minimum Needs Programme) which will be supplemented by the outlay of Rs. 600.00 crores under the Centrally Sponsored Accelerated Rural Water Supply Programme. This outlay of Rs. 2007.11 crores is considerably higher than the outlay of Rs. 429.27 crores provided in the Fifth Plan (1974-79). Drinking water supply being a State subject, schemes have to be formulated and implemented by the State Governments.

The National Development Council, at its meeting held on the 14th March, 1982, expressed its determination to implement effectively the new 20-Point Programme.

(c) and (d). As drinking water supply is a State subject, the procurement of rigs is to be made by the State Governments depending on their requirements. The Central Government assists the State Governments, where necessary. For example, sophisticated drilling rigs are procured by the Centre through UNICEF assistance for deployment in hard rock areas.

**Amount Paid by Padi to Avard**

6781. SHRI B.R. NAHATA:

SHRI BABU LAL SOLANKI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) what amount was paid by PADI to AVARD for its affiliated projects and whether any yearly report was submitted by it and where there any objection in the audit report ;

(b) how many projects of AVARD remained incomplete ; and

(c) whether PADI issued any notices to the affiliated projects of AVARD if so, to what effect ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM):  
(a) to (c). The relevant record has been requisitioned in connection with the Commission of Inquiry set up by the Ministry of Home Affairs vide Notification No. SO-83(E) dated 17-2-1982 to inquire inter-alia into the activities etc., of AVARD and is not readily available. Information would be laid on the Table of the House on receipt of the record,